

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.1295 /(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Harish Enterprises
V/s.
Gammon India Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
21	G.K. JAIN	Chartered Accountant for Petitioner	<i>[Signature]</i>

ORDER

C.P. No.1295/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. As per the statement of the Learned Representative of the Petitioner on instructions he is seeking permission to Withdraw the Petition. Granted.
3. The Petition is disposed of as Withdrawn. To be consigned to records.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

22.12.2017
Aah

Sd/-

M.K. SHRAWAT
Member (Judicial)